

## 40 देशों ने की चीन की मानवाधिकार नीतियों की आलोचना

संयुक्त राष्ट्र (एपी)। चीन में अल्पसंख्यकों के साथ हो रहे सलूक की करीब 40 देशों ने आलोचना की और हांगकांग में उसके नए राष्ट्रीय सुरक्षा कानून के मानवाधिकारों पर पड़ने वाले प्रभाव पर गंभीर चिंता व्यक्त की। इन देशों में अधिकतर पश्चिमी देश हैं और इन्होंने खासकर शिनजियांग और तिब्बत में अल्पसंख्यक समुदाय के साथ किए जा रहे व्यवहार पर सवाल उठाए हैं। अमेरिका, कई यूरोपीय देशों, जापान और अन्य ने चीन से संयुक्त राष्ट्र मानवाधिकार प्रमुख मिशेल वैचलेट सहित स्वतंत्र पर्यवेक्षकों के लिए शिनजियांग तक 'स्वतंत्र पहुंच' की अनुमति देने का आह्वान किया और उइगुर तथा अन्य अल्पसंख्यक समुदाय के सदस्यों को हिरासत में लेने पर रोक लगाने को भी कहा।

## NHRC directs Odisha govt to pay 3 lakh to family of minor girl

**STATESMAN NEWS SERVICE**  
BALASORE, 7 OCTOBER:

The National Human Rights Commission (NHRC) has directed the Chief Secretary of Odisha to pay Rs 3 lakh to the family members of the minor girl who died allegedly after she fell in to a vessel containing hot curry meant for the Mid-day-Meal in Koraput district.

Acting on a petition filed by Supreme Court Lawyer and Rights Activist Radhakanta Tripathy the NHRC passed the direction and sought com-

pliance report along with proof of payment by 15 October.

The case dates back to 2014 when a Class IX student, who had fallen into a hot vessel of dal, died of burn injuries. The deceased was identified as Basanti Barik, a student at Baligaon Girls' High School in Boipariguda block of Koraput district. She had fallen unconscious and fell into a large container of hot dal while waiting in the queue for the midday meal.

The failure of the Educa-



tion department in ensuring basic human rights while serving midday meals that resulted in the death amounts severe human rights violation, Tripathy alleged.

Pursuant to the direction of the NHRC, the State informed that the amount of Rs.1 lakh as ex-gratia payment had been paid to the family members of

the deceased child.

Considering the facts and circumstances, the NHRC observed that the amount paid as ex-gratia is not sufficient and therefore, the Commission issued a show cause notice of the Chief Secretary, Government of Odisha, calling upon him to show cause as to why an additional compensation of Rs.2 should not be recommended to be paid to the next of kin of the deceased child Basanti Barik for violation of her human rights.

**PRAMODINI RAPE, MURDER**

# Deceased's kin meet Ganjam SP for 5th time

**For expeditious probe****PNS ■ BRAHMAPUR**

After knocking the door of the NHRC, the DG (SR) and IG (SR), the high profile Pramodini murder and rape incident of Dekhali under K Nuagaon Police Circle under Ganjam district once again has reached Brahmapur SP for justice.

Having found no tangible progress in the probe even after 145 days of the incident, BJP leader, social activist and lawyer Srikant Padhi accompanied by deceased's mother Rama Nayak, family members and relatives of the deceased and some villagers met Brahmapur SP Pinaki Mishra and submitted a memorandum to him here on Sunday demanding an impartial and expeditious probe against the alleged murder and rape case.

Notably, this is our fifth and last meeting with the SP in the matter, said Padhi adding



that the crime comes under the constituency of the Assembly Speaker Surjya Narayan Patro.

Reacting to the deliberate delay in probe, Padhi said that the rape and murder of 22-year-old Pramodini Naik is another case of atrocities against women under the BJD rule in Ganjam.

Padhi demanded either SIT or CBI probe into the case. Pramodini had been missing from home for a few days and her body was recovered from an isolated canal near her home.

SP Mishra assured Padhi that an investigation was on and the culprit would be brought to book by October end, Padhi said and warned of launching stir if justice was not done to the deceased soon.